

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 342 OF 2020

Shantaram alias Vallabh Kudchadkar

..... Petitioner

*V e r s u s*

The Mamlatdar & Administrator of  
Devasthan & anr.

..... Respondents

Mr. A.D. Bhobe and Ms. Kalpa Govenkar, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. P. Arolkar, Additional  
Government Advocate for the Respondent no. 1.

Mr. R. G. Ramani, Senior Advocate with Mr. P. Kakodkar, Additional  
Government Advocate for the Respondent no.2.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 23<sup>rd</sup> November, 2020

P.C.

1. Heard Mr. Bhobe, the learned Counsel for the petitioner, Mr. D. Pangam, the learned Advocate General for the respondent no.1 and Mr. R. G. Ramani, the learned Senior Counsel for the respondent no.2.

2. The first grievance of the petitioner is that the respondent no.1 has not disposed off his complaints dated 30.10.2020 and 06.11.2020 with regard to the functioning of the Managing Committee of the respondent no.2.

3. The learned Advocate General states that the complaints will be disposed off by the respondent no.1 in accordance with law as expeditiously as possible.

4. By accepting this statement, we direct the respondent no.1 to act accordingly and dispose off the petitioner's complaints in accordance with law as expeditiously as possible and, in any case, within a period of three months.

5. The second grievance of the petitioner was in relation to the meeting of the General Body scheduled on 15.11.2020. The meeting has taken place and some decisions are also taken in the said meeting. As against such decisions, the petitioner has an alternate and efficacious remedy available under the Devasthan Regulations.

6. Mr. Bhobe, the learned Counsel for the petitioner, on instructions, states that the petitioner will avail of such alternate remedy in relation to the decisions taken in the meeting held on 15.11.2020.

7. Accordingly, liberty is granted to the petitioner to do so.

8. We dispose off this petition by clarifying that this Court has not gone into the merits or demerits of the allegations made in this petition since all such matters will have to be looked into by the authorities under the Regulations.

9. The petition is disposed off.

10. All concerned to act on the basis on an authenticated copy of this order.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*